

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday 7th September, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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PAPERS LAID ON THE TABLE

AMENDMENT IN INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of the Notification No. AR/1937 (6), dated the 6th June, 1955, making a further amendment in the Indian Aircraft Rules, 1937, together with an Explanatory Note. [Placed in Library, See No. S-306/55.]

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT.

The Deputy Minister of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:

(1) 1/23/55-F.I., dated the 24th March, 1955 (13 Declarations).

(2) 1/26/55-F.I., dated the 14th April, 1955 (8 Declarations).

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(3) 1/24/55-F.I., dated the 3rd May, 1955 (1 Declaration).

(4) 1/21/55-F.I., dated the 4th May, 1955 (7 Declarations).

(5) 1/35/55-F.I., dated the 4th May, 1955 (1 Declaration).

(6) 1/31/55-F.I., dated the 7th May, 1955 (1 Declaration).

(7) 1/22/55-F.I., dated the 16th May, 1955 (1 Declaration).

(8) 1/34/55-F.I., dated the 17th May, 1955 (1 Declaration).

(9) 1/35/55-F.I., dated the 30th May, 1955 (1 Declaration).

(10) 1/21/55-F.I., dated the 7th June, 1955 (1 Declaration).

(11) 1/47/55-F.I., dated the 21st July, 1955 (1 Declaration).

[Placed in Library. See S-304/55.]

ALL INDIA SERVICES (DISCIPLINE AND APPEAL) RULES

Shri Datar: I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the All India Services (Discipline and Appeal) Rules, 1955, published in the Ministry of Home Affairs Notification No. S.R.O. 1866, dated the 1st September, 1955. [Placed in Library. See No. S-305/55.]

Shri Kamath (Hoshangabad): Sir, on a point of information. With regard to the Declarations of Exemptions, may I know whether the reasons for exemptions have been given in each case?

Shri Datar: They are given there. The hon. Member will kindly see the statements.